

GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
DEPARTMENT OF HEAVY INDUSTRY

**LOK SABHA**  
**UNSTARRED QUESTION NO.2652**  
**TO BE ANSWERED ON 01.08.2017**

**Blast in CNG Vehicles**

2652. SHRI D.S. RATHOD:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has any data regarding blast of the CNG vehicles in the country;
- (b) if so, the details thereof; and
- (c) the details of the rules/stipulations for testing of the CNG kit once every three years?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND  
PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO)**

(a): & (b): Madam, No such data is maintained. However, to avoid CNG Cylinder fire, all CNG vehicles have to undergo CNG leakage testing every 3 years.

(c): Ministry of Road Transport and Highways have informed that in rule 115(B) of the Central Motor Vehicle Rules, 1989, i.e. regarding Mass emission standards for compressed natural gas driven vehicles, it is mentioned that for purpose of CNG kit approval, kit manufacturer or supplier shall obtain the certificate from any of the testing agencies authorized under rule 126 based in engine capacity of vehicle in stipulated manner. The test procedure and safety guidelines for CNG vehicles, kit components including installation thereof, shall be as per AIS 024, as amended from time to time, till such time as corresponding BIS specifications are notified. For OE fitment and retrofitment on "in-use" vehicles, the responsibility to Type Approval shall be that of the vehicle manufacturer and kit manufacturer or supplier respectively. The Type Approval of CNG kit for "retrofitment" shall be valid for three years from the date of issue of such approval and shall be renewable for three years at a time. The retrofitment of CNG kits on in-use vehicles shall be carried out by workshops authorized by the kit manufacturer/supplier or vehicle manufacturers, as the case may be. The test agency shall complete the test and give necessary certificate within a period of three months from the date of receiving the kits. The kit manufacturer/supplier shall provide a layout plan for retrofitment of CNG kit in the respective models on which any approved kit is to be installed, to the test agency for vetting and approval. The retrofitment of the kit shall be on the basis of such approved layout plan only. Testing agencies will be required to indicate specifically, the models and their variants on which the certificate will be valid.

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